

THE HIGH COURT OF MEGHALAYA

SHILLONG

NOTIFICATION

Dated 13th May, 2019

No.HCM.II/36/2019/Estt/Pt.I/28: In supersession of notification no. HCM. II/146/2016-Estt/1872 dated 8th June, 2016, Hon'ble the Chief Justice is pleased to re-constitute the Monitoring Cell for implementation of the Resolutions passed in the Chief Justices' Conference, 2016 as under:-

1. Hon'ble Mr. Justice H.S. Thangkhiew, Judge-in-Charge;
2. Secretaries:
 - a. Shri. Albert W. Lanong, MJS, Joint Registrar-cum-OSD and
 - b. Smti. A.Y. Sarki, Deputy Registrar
3. Assistant:
 - a. Smti. L. Marak, Senior Translator

The Monitoring Cell shall be expected to regularly monitor the progress on implementation of the Resolutions taken in the Chief Justices' Conference and for submitting the progress report to the Supreme Court by periodically updating the feedback formats.

By order,


REGISTRAR GENERAL

Memo No.HCM.II/36/2019/Estt/Pt.I/28-A Dated Shillong, the 13th May, 2019

Copy to: -

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of his Lordship's kind information.
3. The Private Secretary to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of his Lordship's kind information.
4. Shri. A. W. Lanong, Joint Registrar-cum-OSD, High Court of Meghalaya, Shillong for favour of information and necessary action.
5. Smti. A.Y. Sarki, Deputy Registrar, High Court of Meghalaya, Shillong for favour of information and necessary action.
- ✓ 6. System Analyst, High Court of Meghalaya, Shillong for uploading this notification in the official website.
7. Smti. L. Marak, Sr. Translator, High Court of Meghalaya, Shillong for favour of information and necessary action.

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REGISTRAR GENERAL